

Annexure - 4
Welfare Infrastructure Private Limited; CIRP commenced on 04.07.2023;
List of creditors as on 19.07.2023
List of operational creditors (Other than Workmen and Employees and Government Dues)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Indofil Industries Ltd.	17-Jul-23	₹ 4,994,817.00	₹ 4,994,817.00	Operational debt	₹ 0.00	₹ 0.00	No	98.86%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Applicant Operational Creditor whose debt has been acknowledged by the NCLT vide order dated 04.07.2023
2	Numali Enterprises Pvt. Ltd.	19-Jul-23	₹ 936,878.00	₹ 936,878.00	Operational debt	₹ 0.00	₹ 0.00	yes	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	As per books of the Company last payment made on 20.03.2020; the claim is not time barred since the limitation period began in COVID period which shall be excluded
3	M/s Balaji Steels	18-Jul-23	₹ 2,097,297.00	₹ 0.00	Operational debt	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	#####	Mail sent on 18, 20, 21, 25 & 26 July for further information & confirmation that the claim is not barred by limitation
4	Tamanna Enterprise	19-Jul-23	₹ 1,350,000.00	₹ 0.00	Operational debt	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	#####	Mail sent on 20, 21 & 26 July For further information & confirmation that the claim is not barred by limitation
4	Total		₹ 9,378,992.00	₹ 5,931,695.00		₹ 0.00	₹ 0.00		98.86%	₹ 0.00	₹ 0.00	₹ 0.00	#####	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The last audited financial statements are available as at 31.03.2019 in which the creditors/claims were acknowledged by the Corporate Debtor. As confirmed by Director of the CD no further acknowledgment of debt has been done nor any action taken by the claimant and thus, prima facie the claim is barred by limitation. However, further documents and information to prove that the claim is not barred by limitation has been asked from the claimant.

3. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP / RP.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

